

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E': NEW DELHI
(Through Video Conferencing)**

**BEFORE,
SHRI G. S. PANNU, VICE PRESIDENT
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**I.T.A No.4593/Del/2017
(ASSESSMENT YEAR 2011-12)**

M/s Nachi Precision Tool India Pvt. Ltd. (“the Company” (formerly Nachi Motherson Precision Private Limited.) 2 nd Floor, F-7, Block B-1, Mohan Co-operative Industrial Estate, Mathura Road, New Delhi-110 044 PAN-AADCN 4266B (Appellant)	Vs.	Income Tax Officer, Ward-13(1), New Delhi. (Respondent)
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Appellant By	None
Respondent by	Mr. M. Barnwal, Sr. DR
Date of Hearing	31.08.2021
Date of Pronouncement	31.08.2021

ORDER

PER G.S.PANNU, VP:

This appeal by the assessee for the assessment year 2011-12 is directed against the order of learned CIT(A)-42, New Delhi dated 26.04.2017.

2. Nobody appeared on behalf of the assessee at the time of virtual hearing before us. The learned counsel for the assessee, vide letter dated 25.08.2021 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.
3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 31st August, 2021.

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

Sd/-
(G.S.PANNU)
VICE PRESIDENT

PK/PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI